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Title : Need to establish CGHS dispensaries in Ernakulam and Kozhikode in Kerala.

SHRI CHARLES DIAS (NOMINATED): The Central Government Health Scheme (CGHS) was established for the medical care of the Central Government staff as well as the retired staff of the offices, freedom fighters, accredited news correspondents, retired High Court and Supreme Court Judges etc. In the case of Kerala, 3 CGHS dispensaries are functioning in Thiruvananthapuram, the southern most district of Kerala. At the same time comparing to Thiruvananthapuram, more Central Government offices, Kendriya Vidyalaya Sangathan etc are functioning in and around Ernakulam and Cochin city, which is in the central part of Kerala as well as the commercial capital of Kerala.

The Central Government staff and Pensioner's Association had repeatedly requested the Hon'ble Health Minister and other authorities concerned to establish at least two CGHS dispensaries at Ernakulam, where it is convenient to majority of the Central Government staff and pensioners to avail the services of these dispensaries as its necessity is for the sick and aged. But, this just demand is not considered by the authorities. This attitude is beyond reasoning and because of this, thousands of Central Government employees and pensioners are denied proper medical care.

In the above circumstances, I would request the Hon'ble Health Minister and other authorities concerned to take urgent necessary steps to establish two CGHS dispensaries in Ernakulam and one at Kozhikode (Calicut), where there are concentration of Central Government staff and pensioners.

...(Interruptions)

14.01 hrs.

*At this stage, Shri Anand Prakash Paranjape and some other Hon. Members
came and stood on the floor near the Table*

â€¦(व्यवधान)

MR. DEPUTY-SPEAKER: Hon. Members kindly go back to your seats.

...(Interruptions)

उपाध्यक्ष महोदय : मंत्री जी कुछ कहना चाहते हैं।

â€¦(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, as far as the suburban train strike issue in Mumbai is concerned, the Government will come with a statement in the course of the day...(Interruptions) The Government will come with the Statement at 6 p.m. today...(Interruptions)

MR. DEPUTY-SPEAKER: The House shall now take up item no. 18 – Discussion under Rule 193 - श्री रमेश बैस जी के स्थान पर श्री अनन्त कुमार इस विषय पर बोलेंगे।

â€¦(व्यवधान)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Hon. Deputy-Speaker, at the outset I request you to bring the House to

order because the matter is very important...(Interruptions)

उपाध्यक्ष महोदय : सिर्फ अनन्त कुमार जी की बात रिकार्ड पर जाएगी।

(Interruptions) अ€! *

SHRI ANANTH KUMAR : The entire country is watching the situation and there is an urgent need to take care of the situation in Mumbai...(Interruptions) The entire House, especially the BJP, the Shiv Sena and other political parties are with the motormen of the Railways...(Interruptions) It is very unfortunate that the Government has not come out with any statement on the issue...(Interruptions) We would like to urge upon the Government to ...(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 5.30 p.m.

14.05 hrs.

The Lok Sabha then adjourned till Thirty Minutes

past Seventeen of the Clock.

17.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Seventeen of the Clock.

(Madam Speaker *in the Chair*)

...(Interruptions)

MADAM SPEAKER: The Minister for Parliamentary Affairs wants to say something.

...(Interruptions)

*At this stage, Shri Narhari Mahato and some other hon. Members came
and stood on the floor near the Table.*

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL):
Madam, my request to you is that - as we have discussed earlier - we have agreed amongst ourselves that the discussion on Census under Rule 193 may be taken up tomorrow and we may begin with the consideration of the two Bills which are listed for today...(Interruptions)